

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-516**  
Appeal.-227/252/ND/2023

**IN THE MATTER OF:**

Sadguru Finman Pvt. Ltd.

**.....Applicant**

**Vs.**

RoC & Anr.

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 20.03.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Manoj Kumar Garg, Mr. Harshit Ratra  
For the Respondent : Mr. Kundan Roy, Adv. for R 2, R 3 & R 4  
For the IT Dept. : Mr. Parth Semwal, Mr. Abhishek Maratha, St.  
Counsels  
For the RoC : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.

**ORDER**

Ld. Counsel on behalf of the Appellant is present. Ld. Counsel on behalf of the Respondent Nos. 2-4 is present and submitted that they have filed the reply and the same is available on the e-portal of the Tribunal. He also submitted that they have no objection if, the Respondent No. 1 Company is revived. Ld. Counsel on behalf of the RoC is present and their report is also available on the e-portal of the Tribunal and she submitted that subject to filing of necessary returns and documents, they have no objection if, the company is revived. No one is present on behalf of the Income Tax Department. Ld. Counsel for the Appellant submitted that they have received the response of

the Income Tax Department. Ld. Counsel for the Appellant submits that he will file a copy of the report received from the Income Tax Department along with affidavit. Therefore, list the matter on **29.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**